GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:3013 ANSWERED ON:11.12.2014 ATTESTATION OF CERTIFICATES Chinnaraj Shri Gopalakrishnan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government has recently dispensed with the requirement of attestation of Certificates by Gazetted Officers/Other Competent Officers and Notaries;
- (b) if so. the details thereof;
- (c) whether the role of Notaries is likely to be affected as a result thereof.; and
- (d) if so, the measures being taken by the Government in this regard?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) & (b) It is a constant endeavor of the Government to simplify procedures by introduction of self-certification For this, all Central Ministries/Departments as well as State Governments/UTs have been requested to review the existing requirement in this regard and make provision for self-certification, wherever possible.
- (c) &(d) The notaries are doing attestation in accordance with the Notaries Rules. These Statutory Rules have not been changed so far.